

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE BECHU KURIAN THOMAS

THURSDAY, THE 30TH DAY OF APRIL, 2020 /10TH VAISAKHA, 1942

W.P. (C) .TMP No.245 OF 2020

PETITIONERS:

Choondacherry Service Co-operative Bank Ltd. No.K.167,
Choondacherry P.O., Kottayam - 686 579,
Represented by its Secretary.

By Adv. Sri T.Madhu
Smt.Saradamani C.R.

RESPONDENTS:

- 1.The Union of India,
Represented by its Secretary to Government,
Ministry of Finance, Department of Revenue,
Government of India, New Delhi - 110 001.
- 2.The Central Board of Direct Taxes,
Ministry of Finance, Department of Revenue,
Government of India, New Delhi - 110 001,
Represented by its Chairman.
- 3.The Principal Commissioner of Income Tax,
TDS Range, Third Floor, Aayakar Bhavan,
Kawadiar, Thiruvananthapuram - 696 003.
- 4.The Income Tax Officer (TDS),
Thiruvananthapuram,
Third Floor, Aayakar Bhavan,
Kawadiar, Thiruvananthapuram - 696 003.
- 5.The Income Tax Officer,
Office of the Income Tax Officer,
Ward No.1, Public Library Building,

Sastri Road, Kottayam - 686 001.

6.The Kerala State Co-operative Bank Ltd., P.B.No.6515,
Co-bank Towers, Palayam, Thiruvananthapuram - 695 033,
Represented by its Chief Executive Officer.

7.The Kerala State Co-operative Bank Ltd., Kottayam
District Office, P.B.No.140. Kottayam - 686 001,
Represented by its Secretary.

8.The State of Kerala, Represented by
its Secretary to Government,
Department of Co-operation, Government Secretariat,
Thiruvananthapuram - 695 001.

R1 BY ASSISTANT SOLICITOR GENERAL OF INDIA

R2 -5 BY ADV.JOSE JOSEPH, SC

R6-7 BY ADV.GILBERT CORREYA, SC

BY SRI.SYAMPRESANTH, GOVT.PLEADER

THIS WRIT PETITION HAVING COME UP FOR ORDERS ON 30/04/2020,
THE COURT ON THE SAME DAY PASSED THE FOLLOWING:-

BECHU KURIAN THOMAS, J.

W.P.(C) TMP No.245 of 2020

Dated this the 30th day of April, 2020

ORDER

Assistant Solicitor General of India takes notice on behalf of the 1st respondent. Adv. Jose Joseph, learned Standing Counsel for the Income Tax takes notice on behalf of respondents 2 to 5. Government Pleader takes notice on behalf of the 8th respondent and Adv.Gilbert Correya, learned Standing Counsel takes notice on behalf of respondents 6 and 7.

Recovery under Section 194N of the Income Tax Act as against the petitioner pursuant to Ext.P4 shall stand stayed for a period of three months from today.

Post the Writ Petition along with the connected matters on 27.05.2020.

**BECHU KURIAN THOMAS
JUDGE**